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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 78/10/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.02.2018**

Name of the Company: Hardik Industrial Corporation Pvt Ltd
V/s.
State Bank of India.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. RAJESH BOHRA ADVOCATE. (CORP DEBTOR) [Signature]
2.

ORDER

Learned Advocate Mr. Rajesh Bohra present for Corporate Debtor/ Petitioner. None present for Respondents.

Proof of dispatch of copy of petition on Respondent filed.

Petitioner shall file proof of service of copy of petition on Respondent.

Petitioner is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment and file proof of service.

Registry is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Respondent shall file its objections, if any, within one week serving a copy in advance to petitioner.

List the matter on 09.03.2018 for objection of Respondent, if any, and for hearing before admission.

[Signature]

**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 16th day of February, 2018.

[Signature]

**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**